

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Appeal No. 41487 of 2019

(Arising out of Order of Continuation of Suspension in F.No. R-498/CHA dated 06.08.2019 passed by the Commissioner of Customs, Chennai-VIII, 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Souparnika Shipping Services

: Appellant

New No. 206, Old No. 230, Second Floor,
Thambu Chetty Street, Mannady,
Chennai – 600 001

VERSUS

The Commissioner of Customs

: Respondent

Chennai-VIII Commissionerate,
Custom House, No. 60, Rajaji Salai, Chennai – 600 001

APPEARANCE:

Dr. S. Krishnanandh, Advocate for the Appellant

Ms. K. Komathi, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 42334 / 2021

DATE OF HEARING: 22.09.2021

DATE OF DECISION: 22.09.2021

Order Per : Hon'ble Ms. Sulekha Beevi C.S.

Learned Counsel appearing for the appellant submitted that the above appeal is against the order of suspension passed by the Commissioner of Customs, Chennai. It is submitted by him that by a subsequent Order, the Commissioner has revoked the licence and also forfeited the security, against which the appellant has filed Customs Appeal No. 40199 of 2020 before the Tribunal, which is pending. That since the appeal has

become infructuous, the same is withdrawn by the appellant.

2. Learned Authorized Representative Ms. K. Komathi appeared on behalf of the Department.

3. Taking note of the submissions made by the appellant, the appeal is dismissed as infructuous as well as withdrawn.

(Dictated and pronounced in open court)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-
(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Sdd